

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 27/07/18

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/248/2018
PETITION NUMBER : CP/603/IB/2018
NAME OF THE PETITIONER(S) : ASSET RECONSTRUCTION COMPANY INDIA LTD
NAME OF THE RESPONDENT(S) : DHANAPAL & 2 ORS
UNDER SECTION : 60

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1. E. OMDPRAKASH
(Senior Counsel) Counsel for Applicant V.M. Karthik

A/R V.M. KARTHIK
for Ramalingam & Associates. Counsel for R2&3

ARVINDH PANDIAN, Senior Counsel
for Harshini J

A.M. ILANGO Counsel for Respondent-1
(For DhanePal-RP). J.

ORDER

Counsel for both the parties present. After hearing the preliminary submissions made by the Counsel for both the parties, the requirement of filing the reply has become necessary. Therefore, the Counsel for R2 and R3 is directed to file reply on Thursday i.e. 31.07.2018 and the matter is posted for arguments on 02.08.2018.

Counsel for the erstwhile RP has submitted that since the RP has been appointed as per the decision of the COC, therefore he has no role to play in the matter and he should be relieved in the light of the order dated 16.07.2018. The Respondent No.1 stands relieved. The RP viz., Mr. Gopala Krishna Raju is arrived as R1 and the Counsel for the Applicant is directed to communicate the same to the RP to remain present on the next date of hearing. Put up on **02.08.2018 at 10.30 A.M.**

-sd -
(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)